demand that the Government should come forward with a statement whether this thing has taken place in Patna or not. My information is that the Intelligence Department has proceeded in the matter in Patna.

SHRI BHUPESH GUPTA: That will come later. I do not wish to say more. If it is so let it be stated. Moneys are found in banks in safe vaults.

श्री राजनारायण : (उत्तर प्रदेश) : मैं यह कहना चाहता हुं कि एक आइटम है तो उस की पहले ले लीजिये।

SHRI BHUPESH GUPTA: I will come to that later.

श्री राजनारायण: इस आइटम को पहले खत्म होने दीजिए। एक आइटम है तो उस को पहले ले लीजिए।

SHRI BHUPESH GUPTA: I leave this to you. The thing is not yet finished.

MR. DEPUTY CHAIRMAN Mr. Rajnarain, please sit down.

REFERENCE TO A BOOK WRITTEN BY SHRI R. S. GAE, LAW SECRETARY

SHRI BHUPESH GUPTA (West Bengal): Mr. Deputy Chairman, invite your attention and, through you, the attention of the Government and House to the publication of a book, called the "Bank Nationalisation Case and the Constitution" written by the Secretary to the Ministry of Law, Mr. Gae. This raises the question that he is still in service and he has published a controversial book in which he has written many things. He has entered into a debate as to the question of compensation, the question of amendment of the Constitution and His function is to advise the so on. Government. In the nature of things, many matters relating to the proposed

amendment of the Constitution will go to the Law Ministry for his advice. May I know, Sir, if it is proper for the Secretary to the Law Department to publish such a book just at this very moment? He has released this book. The timing is very significant. He has met the press after publishing it. Now he can make a 10t of monye. It will have a sellers' market. It will easity When the Law Ministry is itself involved it is strange that such a book is published by the Law Secretary himself. This is very improper. I should like to know whether the Law Secretary took the permission of the Government for writing this book above all, for publishing it just at this time. It is becoming a very bad habit with Government officials in service writing books and publishing them giving their own opinion. They should give their opinions to their Minister. They are not to enter into a public debate in a manner in which Mr. Gae is doing and advising in his book as to what should be amended and how it should be amended and what should not be amended. He has said so many things which should not be said by an officer. It is a serious matter. If all the Secretaries start writing books and publish them in this manner—and Mr. Gae in this case is guilty because he will be making money by this publication at this critical moment thinking that the book will sell wellit will be a bad thing. The matter is a very important one. Now I would like to ask the Government, through you, to make its position clear since Mr. Gae has clearly violated the Government Servants Conduct Rules. J crarge Mr. Gae with violation of Service rules.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, is it desirable to refer to government officials since they are not here in this House to defend themselves •?

SHRI KRISHAN KANT (Haryana): The question is whether he has brought out this book with the permission of the Government or not... SHRI BHUPESH GUPTA. Sir, in Nehru's time on several occasions this matter was brought to the notice of the Government ...

SHRI LOKANATH MISRA (Orissa): Since you have allowed one point of view you should allow another point of view also since there is no official secret involved in this

MR DEPUTY CHAIRMAN It is quarter past two.

SHRI LOKANATH MISRA Do you want only one point of view to go to the press? There is also another point of view and that is, unless there are any official secrets involved there is nothing wrong. If somebody has the talent to write a book, it would only add to the literature in the country.

MR. DEPUTY CHAIRMAN: Mr. Misra, his objection is that there are certain rules by which Government officers are not allowed to write and publish books without the prior permission of the Government and that is why he has asked whether permission was given.

SHRI KRISHAN KANT: Mr Misra is unnecessarily trying to protect an officer.

SHRI LOKANATH MISRA: I am not protecting any officer. I am protecting freedom in the country. These are the people who want to take away the freedom of everybody.

MR. DEPUTY CHAIRMAN: Order, please. We have had enough discussion on the subject. In the afternoon, we have got a very important discussion on the working of the Ministry of Petroleum and Chemicals.

श्री राजनारायण: (उत्तर प्रदेश) श्रीमन्, जरा सुनिये। आपकी यही आदत आपको डार्कं में रखेंगी। आप कृपा कर के सुन लीजिए दो मिनट। देखिये हमारे पास अपनी जानकारी है, बहुत से मित्रयों के नाजा-यज रुपये जो कि उन्होंने बड बड पूजीपितयों से ले रखें हैं वह लाकर्स में बन्द है।

श्री सीताराम केसरी (बिहार) वह आपके पास है ष

श्री राजनारायण : यह तो मै पढ़ ही रहा हू।

श्री उपसभापति . आपने दो मिनट कहा । पढिये नही । सक्षेप मे कह दीजिये ।

श्री राजनारायण: आप दो मिनट न बोलिये। जरा सुनिये।

An estimated Rs. 80 lakhs was seized following a raid on a locker, hired out to a former Central Minister, of a bank in New Delhi. It is reliably learnt that investigations have been initiated.

यह एक मन्नी की ही बात नही है। मैं यह चाहता हू कि बैंको को कहा जाय कि जिन जिन मित्रयों के या किसी और लोगों के, राजनैतिक लोगों के, रपये चाहे किसी का स्ट्राग रूम में हो या चाहे लाकर में हो उस पर बिल्कुल कब्जा कर लिया जाय और उसका पूरा पूरा एक एकाउट इस सदन में प्रस्तुत किया जाय विद इन टू डेज, दो दिन के अन्दर कि सारे देश के बैंकों में किन किन पुराने मित्रयों का और नये मित्रयों का रुपया है।

SHRI A. G. KULKARNI (Maharashtra): The assets of Members of Parliament who are under the protection of different industrialists should also be calculated and published.

श्री उपसभापति : राजनारायण जी, आपको जो कुछ कहना था आपने कह दिया, आप बैठिये।

श्री राजनारायण : सुनिये। मैं श्री कुलकर्णी की बात का कर्ताई समर्थन करता हू कि चाहे वह राजनैतिक नेता हो Discussion on 11 c working

श्री उपसभापति : आप बैठिये, आपने दो मिनट कहा था वह हो गया ।

श्री राजनारायण : आप बीच में खड़े हो गये, दो मिनट बीता भी नहीं।

तो मैं कहना चाहता हूं कि आप थी ओम् मेहना को कहे कि हमारी बात प्रधान मित्र साहिबा को बोले कि जिन मंत्रियों के रूपये लाकर्स में रखे हो या जिन राजपुरुषों के रूपये लाकर्स में रखे हो उन रूपयों को जब्न किया जाय, उनका पूरा एकाउट उनमें पूछा जाय कि इतना रूपया उनके पाम कहा से आया, उनकी पर्मनल और पैरेटल प्रापर्टी कितनी रही है, इम मारी बान का हिसाब-किताब लगाना चाहिये और उमका एक एकाउंट इस मदन में पेश होना चाहिय। और यह रूपया जो सीज हुआ है यह रूपया कहां जायगा?

MR. DEPUTY CHAIRMAN: In the afternoon, we have to discuss a very important item and many hon. Members would like to participate in that discussion. Therefore, we cannot adjourn for a long time. The House stands adjourned till 2-45 p.m.

The House adjourned for lunch at nineteen minutes past two of the clock.

The House reassembled, after lunch, at forty-five minutes past two of the clock, The Vice-Chairman (Shri Akbar Ali Khan) in the Chair.

DISCUSSION ON THE WORKING OF THE MINISTRY OF PETROLEUM AND CHEMICALS

SHRI **BABUBHAI** M. **CHINAL** (Maharashtra): Mr. Vice-Chairman I want to initiate discussion on the Ministry of Petroleum and Chemials. This Ministry, as you know, comprises six departments petroleum, fertilizers, petro-chemicals. drugs and pharmaceuticals, chemicals and allied industries and the last would be administra-Now, we also have a report by the Ministry concerned of l 606 RS/71--7

1970-71. It is not my desire to touch all the six subjects. I only want to stick to petroleum, drugs and pharmaceuticals, and if time permits, I want to say something on the administration of Oil and Natural Gas Commission. My first subject would be, as I said, petroleum. It is very important for the economy of this country and, therefore, I may go into this subject in a little detailed way, and I am sure, Mr. Vice-Chairman, you will show your usual indulgence to me

The demand for petroleum products

in India in 1970 was 18 million tons. It is rising at the rate of 10 per cent

per annum and in ten years' time it would be somewhere between 48 and The production of 50 million tons. indigenous crude at present is 65 million tons per year of which 3.5 mum tons is produced in e rest in Assam. Production hese fields is declining. From venture with National Iranian Ori Co., ENI (Italian) and (American). India has a share of million tons per annum of offshore crude. India imported Rostam million tons of crude in 1970 from Iran and Saudi Arabia at a cost of Rs. 102 crores. At todays prices the cost of crude imports in 1980 would he Rs 400 to Rs. 425 crores. within ten years it will rise from 102 crores to Rs. 400 or Rs. 425

This is the size of the pro-How is India going to pay for these huge imports for all times to come? Both from the point of view security and of national economic development. India must find oil resources within the country; otherit will perish Fortunately nature has been kind to India. Even meagre known geological from the data, it is clear that oil can be found in India. What is required is concentrated effort to exploit our resources.

I shall burden the Minister with charges of corruption and inefficiency